



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No. 3631/2021  
(SWP No.1939/2009)

This the 9<sup>th</sup> day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Anand Mathur, Member (A)**

Tasleema Banoo d/o Gh. Rasool Sheikh  
r/o Arampora Sopore  
Distt. Baramulla, aged 40 years

.. Applicant

(*Nemo* for applicant)

Versus

1. Commissioner/Secretary to Social Welfare Department, New Secretariat, Jammu/Srinagar
2. Director Social Welfare Department  
Kashmir Province Srinagar
3. Programme Officer Integrated Child Development Scheme ICDS Kupwara
4. Development Project Officer, ICDS Sogam-Kupwara

.. Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

### **ORDER (ORAL)**

**Hon'ble Ms. Manjula Das, Chairman:**

The applicant filed SWP No.1939/2009 before the Hon'ble High Court of Jammu & Kashmir, seeking direction to the respondents to pay the monthly earned wages. The



SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.3631/2021.

2. Today, there is no representation for the applicant. We have perused the records and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

3. At the outset, learned Deputy Advocate General submitted that the applicant has already got the relief and his pay has been settled. Hence, nothing remains in the T.A.

4. In view of the statement made by learned Deputy Advocate General, the T.A. is rendered infructuous and accordingly, it is dismissed. There shall be no order as to costs.

**(Anand Mathur )**  
**Member (A)**

**( Manjula Das )**  
**Chairman**

**September 9, 2021**  
/sunil/jyoti/mk